

(d) whether the purpose of this loan fit into the credit planning exercises of the Reserve Bank of India; and

(e) how many other executives/officers of this bank have benefited from such multi loans and what is the aggregate amount involved?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (e) Information is being collected and will be laid on the Table of the House to the extent available.

Construction of Yatri Niwas in more Cities

4086. SHRI NAVIN RAVANI: Will the Minister of TOURISM be pleased to state:

(a) whether there is any proposal to construct Yatri Niwas Hotels in cities other than Delhi also; and

(b) if so, the details of the proposals?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI KHURSHEED ALAM KHAN): (a) and (b) The construction of Yatri Niwas Hotels in cities other than Delhi will be considered after the Government have evaluated the operational results of the Yatri Niwas Hotel in Delhi which is a pilot project.

Registration of Rubber Units by Rubber Board

4087. SHRI B. K. NAIR: Will the Minister of COMMERCE be pleased to state:

(a) whether he is aware that there are in Kerala and elsewhere thousands of acres of rubber plantations, much of which already under tapping, which have not been brought in the register of the Rubber Board and so are kept out of all consequent restrictions, production statistics and extension of developmental activities;

(b) whether necessary steps are proposed to be taken immediately to bring these units under registration; and

(c) whether organisational limitations, if any, like inadequacy of staff necessary for the Board are proposed to be met without any further delay?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Government is aware that there are rubber plantation units which have not yet been registered in the books of the Rubber Board. It is not, however, a fact that crop of rubber obtained from mature unregistered areas is not included in production statistics computed. It is also not a fact that unregistered areas are kept out of developmental activities.

(b) Yes, Sir. Rubber Board is taking necessary steps to bring mature unregistered units under registration expeditiously.

(c) Government has been considering proposals submitted by Rubber Board from time to time for strengthening its organisational setup for dealing with all items of work including registration of Rubber Estates and giving necessary sanction.

Raids on Bombay based cigarette company

4088. SHRI R. MUTHUKUMARAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the news item which appeared recently regarding the Central Excise/Income Tax raid on a Bombay based cigarette company and if so, the details of the company involved;

(b) whether any evasion of excise duty has been detected and if so, details; thereof;

(c) what action Government propose to take against the Company; and

(d) what is the position of the excise approval of the Company's Price List and what are the outstanding excise liabilities according to the Excise Department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATABHI RAMA RAO); (a) to (c). The Hon'ble Member has not specified any particular news-item. However, it may be stated that the Directorate of Anti-Evasion of the Central Excise Department carried out raids on the premises of the Bombay-based Golden Tobacco Company, on 16-9-1982. A number of documents have been seized in the raids and the matter is under investigation. Action as appropriate under the relevant enactment(s) will be taken on the basis of the results of the investigations.

(d) The information is being collected and will be laid on the Table of the House.

Financial Assistance by I.F.C.I. for setting up Industrial Projects in Less Developed Areas

4089. SHRI GHULAM MOHAMMAD KHAN: Will the Minister of FINANCE be pleased to state:

(a) the details of less developed districts and areas where the Industrial

Finance Corporation of India provided assistance for setting up industrial projects during the last three years;

(b) what are the criteria for assistance to new entrepreneurs in these areas;

(c) the nature of projects selected heretofore for assistance; and

(d) what action is proposed to publicise suitably the role, function and significance of the IFCI for development of backward areas and incentives being extended to young educated and serious minded entrepreneurs?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Details of the notified less developed districts/ areas in which industrial projects were sanctioned and disbursed assistance by the Industrial Finance Corporation of India (IFCI) during the last years are given below:—

(Rs. in crores)

Year (July-June)	Sanctions		Disbursements	
	No. of districts/ areas	Amount	No. of districts/ areas	Amount
1979-80	56	72.77	84	51.92
1980-81	63	103.26	73	52.00
1981-82	74	130.83	94	90.02

(b) The financial and economic viability and technical feasibility of the project and conformity with national priorities are the criteria for sanction of assistance by the IFCI. The share of promoter's contribution required for ensuring continued interest of the promoters in the project is normally fixed at 20 per cent of the project cost. However, in the case of new en-

trepreneur, technician-entrepreneur and locally based entrepreneur in less developed areas, the promoter's contribution is relaxed to 15 per cent and further to 10 per cent in case of projects located in identified hill areas. IFCI also takes a liberal view in aspects such as debt-equity ratio and under-writing assistance in favour of new entrepreneurs.